HIGH COURT OF DELHI: NEW DELHI

The Roster of Sitting of the Hon'ble Judges of this Court effective from 21.07.2025 shall be as under:-

Division Benches

DB-I	1. All PIL and Suo Moto Writ Petitions/matters.
	2. Writ Petitions challenging the constitutional validity of any
Upadhyaya	Act, Statutory Rule, Regulation or Notification other than
(Chief Justice)	tax of the years 2021, 2022, 2023, 2024 & 2025.
Hon'ble Mr. Justice Tushar Rao	3. Writ Petitions challenging Constitutional validity of any
Gedela	Act, Statutory Rule, Regulation or Notification impacting
	Criminal Investigations, Trials, Prosecutions etc.
	4. Writ Petitions (Tender).
	5. Letters Patent Appeals (other than service matters) of the years 2024 & 2025.
	6. Misc. Writ Petitions invoking constitutional provisions and
	Writ Petitions other than the specified categories.
	7. Matters to be heard by Commercial Appellate Division.
	8. Regular hearing matters of the above categories.
DB-II	1. Appeals under the Chartered Accountants Act.
Hon'ble Mr.Justice V. Kameswar	2. Writ Petition challenging Constitutional validity of any Act,
Rao	Statutory Rule, Regulation/Notification pertaining to Direct
Hon'ble Mr.Justice Saurabh	Tax.
Banerjee	3. Income Tax References, Wealth Tax and Gift Tax cases.
	4. Income Tax Appeals.
	5. Writ Petition (Tax).
	6. Matters to be heard by Commercial Appellate Division.
	7. Regular hearing matters of the above categories.
DB-III	1. Writ Petitions challenging constitutional validity of any
Hon'ble Mr. Justice Nitin Wasudeo	Act, Statutory Rule, Regulation or Notification other than
Sambre	tax upto the year 2020.
Hon'ble Mr. Justice Anish Dayal	2. Writ Petitions (Land Acquisition).
	3. Petitions (Co-op. Societies).
	4. Matters relating to street vendors/Tehbazari.
	5. Contempt Appeals.
	6. Matters to be heard by Commercial Appellate Division.
	7. Regular hearing matters of the above categories.

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DB-IV Hon'ble Mr.Justice Vivek Chaudhary Hon'ble Ms. Justice Shalinder Kaur	 Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification impacting Criminal Investigations, Trials, Prosecutions etc. Criminal Appeals. Death Sentence References. Criminal Leave Petitions. Criminal Revision Petitions. Criminal Contempt Petitions. Criminal Contempt References. Criminal Writ Petitions including those relating to Habeas Corpus and Preventive Detention. Misc. Appeals (PMLA) Regular hearing matters of the above categories.
DB-V Hon'ble Ms. Justice Prathiba M.Singh Hon'ble Mr. Justice Rajneesh Kumar Gupta	 Writ Petitions challenging constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Indirect Tax. Writ Petitions pertaining to Service Tax, Central Excise Act, Custom Act and Value Added Tax (VAT) cases. Service Tax cases, Central Excise Act cases, Custom Act cases & VAT Appeal Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Municipal Tax. Sales Tax cases and GST cases + ST Ref. Writ petitions pertaining to Sales Tax & GST. Matters to be heard by Commercial Appellate Division. Regular hearing matters of the above categories.
DB-VI Hon'ble Mr.Justice Navin Chawla Hon'ble Ms. Justice Renu Bhatnagar	 Writ Petitions Writ Petitions (Service) arising out of the orders of CAT. Letters Patent Appeals (pertaining to service) of the years 2018, 2019, 2020, 2021, 2022, 2023, 2024 & 2025. Writ petitions pertaining to Service Matters required to be listed before the Division Bench. Matters to be heard by Commercial Appellate Division. Regular hearing matters of the above categories.
DB-VII Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Om Prakash Shukla	 Writ Petitions challenging orders passed by the High Court on Administrative Side. Writ petitions (Service) relating to Armed Forces. Writ Petitions challenging Constitutional validity of any Act, Statutory Rule, Regulation or Notification pertaining to Service. IPR Appellate Division to hear all categories of matters relating to IPR. Matters to be heard by Commercial Appellate Division. Regular hearing matters of the above categories.

DB-VIII	1. Appeals against the orders of the Family Courts.
Hon'ble Mr.Justice Anil Kshetrapal	2. Regular First Appeals (Original Side).
Hon'ble Mr. Justice Harish	3. Execution First Appeals (Original Side).
Vaidyanathan Shankar	4. First Appeals from Orders (Org. Side).
	5. Regular First Appeals from orders of Copyright Board.
	6. RERA Appeals.
	7. Writ Petitions (AIIFR, BIFR, DRT, DRAT & Lokayukta).
	8. Writ Petitions relating to MTNL, MCD & NDMC.
	9. Letters Patent Appeals upto the years 2017 and LPA (other
	than service matters) of years 2018, 2019, 2020, 2021, 2022
	and 2023.
	10.Company Appeals.
	11.Matters to be heard by Commercial Appellate Division.
	12.Regular hearing matters of the above categories.

Single Benches (Civil Jurisdiction)

Hon'ble Mr. Justice Prateek Jalan	1. Civil Writ Petitions relating to Land Reforms including
	matters relating to allotment of alternative land.
	2. Civil Writ Petitions (Service) of the years 2016 onwards
	3. First Appeals from Orders (other than MV Act) upto the
	year 2017.
	4. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Anup Jairam	1. Regular First Appeals of 2020, 2021, 2022, 2023, 2024 & 2025
Bhambhani	2. Rent Control Revisions.
	3. Civil Writ Petitions (Service) upto the year 2015.
	4. Transfer Petitions (Civil).
	5. Regular Second Appeals.
	6. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Amit Bansal	1. Civil Writ Petitions (Labour) upto the year 2018.
	2. Civil Contempt Petitions of the years 2022 onwards.
	3. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Tara Vitasta	1. Civil Revision Petitions.
Ganju	2. Civil Misc. Main (MV Act).
	3. MACT Appeals.
	4. Civil Writ Petitions (Waqf Board)
	5. Civil Writ Petitions (Labour) of the years 2019, 2020, 2021
	and 2022.
	6. All Company Matters.
	7. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Mini Pushkarna	1. Civil Writ Petitions (Railways, Cantonment Board,
	Electricity, DJB, and MTNL.
	2. Civil Writ Petitions (MCD)
	3. Civil Writ Petitions (NDMC).
	4. Civil Writ Petitions (STA)
	5. Civil Writ Petitions (Election)
	6. Regular First Appeals upto the year 2019.
	7. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Vikas Mahajan	1. Civil Writ Petitions (DDA).
	2. Civil Writ Petitions relating to Nationalized Banks and
	Financial Institutions.
	3. Civil Contempt Petitions upto the year 2021.
	4. Civil Writ Petitions (Education)
	5. Regular hearing matters of the above categories
Hon'ble Mr. Justice Sachin Datta	1. Civil Writ Petitions Misc. including those involving
	statutory authorities, DTC, Urban Arts Commission,
	Airport Authority of India etc. from year 2021 onwards.
	2. Civil Writ Petitions (RTI).
	3. Civil Writ Petitions (S.H. at Work place)
	4. Civil Writ Petitions (Mines).
	5. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Amit Sharma	1. Civil Writ Petitions Misc. including those involving
-	statutory authorities, DTC, Urban Arts Commission,
	Airport Authority of India etc. upto the year 2020.
	2. Land Acquisition Appeals.
	3. All categories of cases under the P.P. Act.
	4. Civil Writ Petitions (Labour) from the year 2023 onwards.
	5. Regular hearing matters of the above categories.
Hon'ble Mr.Justice Manoj Jain	1. Civil Misc. Main (other than MV Act and PP Act)
	2. First Appeals from Orders (MACT).
	3. First Appeals from Orders (other than MV Act) from the
	year 2018 onwards.
	4. All categories of Matrimonial Cases.
	5. C.M.I.
	6. Original Reference.
	7. Execution First Appeals.
	8. Execution Second Appeals.
	9. Regular hearing matters of the above categories.

Single Benches (Criminal Jurisdiction)

Hon'ble Mr. Justice Sanjeev Narula	1. Bail Matters.
	2. Criminal Appeals of the year 2025.
(Judge In-charge)	3. Criminal Revision Petition of the years 2019, 2021 & 2025.
	4. Criminal Leave Petitions upto the year 2016 and of the years 2020 & 2025.
	5. Criminal Misc. Main cases of 2011, 2012, 2013, 2019 & 2025.
	6. Writ Petitions (Crl.) of the years 2023 & 2025.
	7. Transfer Petitions (Criminal).
	8. Cases relating to sexual harassment.
	9. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Arun Monga	1. Bail Matters.
	2. Criminal Appeals of the year 2025.
	3. Criminal Misc. Main of the years 2023 & 2025.
	4. Criminal Revision Petitions of the years 2015, 2016 & 2025.
	5. Writ Petitions (Crl.) of the year 2025.
	6. Criminal Leave Petitions of the year 2025.
	7. Cases relating to sexual harassment.
	8. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Manoj Kumar Ohri	 All criminal appeals upto the year 2024. Regular hearing matters of the above categories.
Hon'ble Ms. Justice Neena Bansal Krishna	 Bail Matters. Criminal Appeal of the year 2025 Criminal Revision Petition upto the year 2013 & 2025. Criminal Leave Petitions of 2017, 2019, 2021 & 2025. Criminal Misc. Main cases of 2017, 2018, 2021 & 2025 Writ Petitions(Crl) of 2016, 2017,2018,2019,2020,2021 & 2025 Cases relating to sexual harassment. Regular hearing matters of the above categories.
Hon'ble Dr. Justice Swarana Kanta Sharma	 Bail Matters. Criminal Appeals of the year 2025. Criminal Misc. Main cases of the years 2022 & 2025. Criminal Revision Petitions of the years 2017, 2024 & 2025. Writ Petitions (Crl) upto the year 2015 and of the year 2025 Criminal Leave Petitions of the year 2025. Cases relating to sexual harassment. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Amit Mahajan	 Bail Matters. Criminal Appeals of year 2025. Criminal Misc. Main cases upto the year 2010 and of the years 2020 & 2025. Criminal Revision Petitions of the years 2014 & 2025. Writ Petitions (Crl.) of the years 2022 & 2025. Criminal Leave Petitions of the years 2018, 2022 & 2025. Cases relating to sexual harassment. Regular hearing matters of the above categories.
Hon'ble Mr. Justice Girish Kathpalia	 Bail Matters. Criminal Appeals of the year 2025. Criminal Leave Petitions of the year 2025. Writ Petitions (Crl.) of the years 2024 & 2025. Criminal Revision Petitions of 2018, 2022, 2023 & 2025. Criminal Misc. Main cases of the year 2025. Cases relating to sexual harassment. Regular hearing matters of the above categories
Hon'ble Mr. Justice Ravinder Dudeja	 Bail Matters. Criminal Appeals of the year 2025. Criminal Misc. Main cases of the years 2024 & 2025. Crl. Revision Petitions of the year 2025. Writ Petitions (Crl.) of the year 2025. Criminal Leave Petitions of the year 2025. Criminal cases relating to sitting/former MPs/MLAs. Cases relating to sexual harassment. Regular hearing matters of the above categories.

Hon'ble Mr.Justice Ajay Digpaul	1. Bail Matters.
	2. Writ Petitions (Crl.) of the year 2025.
	3. Criminal Appeals of the year 2025.
	4. Criminal Misc. Main cases of 2014, 2015, 2016 & 2025.
	5. Criminal Revision Petition of the years 2020 & 2025.
	6. Criminal Leave Petitions of the years 2023, 2024 & 2025.
	7. Cases relating to sexual harassment.
	8. Regular hearing matters of the above categories.

Hon'ble Mr. Justice Subramonium Prasad	 Matters to be heard by the Commercial Division. Original Side Matters (including Finals) of the years 2011, 2012, 2015, 2016, 2017, 2019, 2024 & 2025.
(Judge-in-Charge)	 Matters under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the years 2018,
('F' Court)	2023, 2024 & 2025.
(Suit & Arbitration Matters)	 Execution Petitions under Arbitration Act,1940 and Arbitration & Conciliation Act,1996 of 2024 & 2025 Execution Petitions arising from Original Side Matters. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Jasmeet Singh	 Matters to be heard by the Commercial Division. Matters under the Arbitration Act, 1940 and Arbitration &
('A' Court)	Conciliation Act, 1996 (including Finals) upto the year 2017 and of the years 2020, 2021, 2022, 2024 & 2025.
(Arbitration Matters)	3. Execution Petitions under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 upto the year 2022 and of the years 2024 & 2025.
	4. Regular hearing matters of the aforesaid categories.
Hon'ble Mr. Justice Purushaindra Kumar Kaurav	 Matters to be heard by the Commercial Division. Original Side Matters (including Finals) upto the year 2010 and of the years 2013, 2014, 2018 {except CS(OS)}, 2020, 2021, 2024 & 2025
('B' Court)	2020, 2021, 2024 & 2025. 3. Execution Petitions arising from Original Side Matters.
(Suit & Arbitration Matters)	 Matters under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of 2024 & 2025. Execution Petitions arising under Arbitration Act,1940 and Arbitration & Conciliation Act,1996 of 2024 & 2025. Regular hearing matters of the aforesaid categories.
Hon'ble Ms. Justice Manmeet Pritam Singh Arora	 Matters to be heard by the Commercial Division. Original Side Matters (including Finals) of the years 2018 {CS(OS) only}, 2022, 2023, 2024 & 2025.
('G' Court) (Suit & Arbitration Matters)	 Execution Petitions arising from Original Side Matters. Matters under Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 (including Finals) of the year 2019, 2024 & 2025.
	 Execution Petitions arising under the Arbitration Act, 1940 and Arbitration & Conciliation Act, 1996 of the year 2023, 2024 & 2025. Regular hearing matters of the aforesaid categories.
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Original Jurisdiction (Civil)

IP Division

Hon'ble Ms. Justice Jyoti Singh	1. Matters to be heard by the Commercial Division relating to IPR disputes.
('I' Court)	2. Matters relating to Intellectual Property Rights.
	3. IPR Suits upto the year 2016 and of the years 2019, 2020,
	2022, 2023, 2024 & 2025.
	4. Regular hearing matters of the above category.
Hon'ble Mr. Justice Tejas Karia	1. Matters to be heard by the Commercial Division relating
	to IPR disputes.
('E' Court)	2. Matters relating to Intellectual Property Rights.
	3. IPR Suits of the years 2017, 2018, 2021, 2022, 2023, 2024 & 2025.
	4. Regular hearing matters of the above category.

General Note :

- 1. All fresh PILs shall be listed before the Bench presided over by the Chief Justice.
- 2. Mentioning of urgent matters will be before DB-I. However, mentioning of urgent matters in pending cases will be before the concerned Roster Bench. Applications seeking Review, Recall, Correction, Clarification and Modification of order/judgment will be mentioned and listed before the concerned Bench which has passed the order/judgment.
- 3. Matters other than part-heard, presently pending before various Benches, shall stand transferred to the respective Benches as per the above roster.
- 4. All PIL Matters including suo moto petitions irrespective of their being part heard (other than those transferred by the Roster Bench) be listed before the Roster Bench i.e. DB-1.
- 5. Regular/final hearing matters would be listed chronologically so that old matters can be given priority in disposal.
- 6. Specially directed matters may be assigned by the Chief Justice to any of the above Benches or any of the Hon'ble Judges sitting singly or to specially constituted Benches.
- 'Commercial Appellate Division' has been constituted with seven Division Benches i.e. DB-I, DB-II, DB-III, DB-V, DB-VI, DB-VII & DB-VIII. Hon'ble Judges who are members of said Division Benches, as per the present roster, have been nominated as Judges of the 'Commercial Appellate Division'.
- 8. Matters to be heard by the Commercial Appellate Divisions shall be assigned by the Chief Justice amongst seven Commercial Appellate Divisions.
- 9. 'Commercial Division' consist of six benches of a Single Judge each. Hon'ble Mr. Justice Subramonium Prasad, Hon'ble Ms. Justice Jyoti Singh, Hon'ble Mr. Justice Jasmeet Singh, Hon'ble Mr. Justice Purushaindra Kumar Kaurav, Hon'ble Ms. Justice Manmeet Pritam Singh Arora & Hon'ble Mr. Justice Tejas Karia have been nominated to be the Judges of the 'Commercial Division'.
- 10. Hon'ble Ms. Justice Jyoti Singh and Hon'ble Mr. Justice Tejas Karia have been nominated to be the Judges of the 'IP Division'.

- 11. Matters to be heard by the IP Division shall be assigned by Hon'ble Judge In-charge (Original Side) between the two IP Divisions.
- 12. In the event of change in the Judges nominated by the Chief Justice constituting the 'Commercial Appellate Division' and 'Commercial Division', part-heard matters shall stand transferred to the Hon'ble Judge who will have the power of 'Commercial Appellate Division' and 'Commercial Division', limited to that case only.
- 13. Hon'ble Judge-in-Charge, Original Side will distribute fresh Arbitration Matters including Commercials Matters under the Arbitration Act, 1940 and the Arbitration and Conciliation Act, 1996 between 'A', 'B', 'F' & 'G' Courts.
- 14. Hon'ble Judge-in-Charge, Original Side will mark fresh matters other than Arbitration Matters including Commercial Matters to 'B', 'F' & 'G' Courts.
- 15. All the Hon'ble Judges on Original Side are empowered to deal with suits/petitions arising under Arbitration & Conciliation Act,1996 falling under Section 20-B of Specific Relief Act, 1963.
- 16. Final matters (Original Side) upto the year 2007 pending before 'B' Court shall stand transferred to 'G' Court.
- 17. When a Section 34 petition is pending in respect of a particular arbitral award, the Execution Petition qua the said award shall be listed before the Court where Section 34 petition is pending. Similarly, in cases where an execution petition has been filed prior to Section 34 petition in respect of the same arbitral award, upon Section 34 petition being listed before a Court, Section 36 petition would also get transferred to that Court.
- 18. Hon'ble Judge-in-Charge (Single Benches-Crl. Jurisdiction) will mark the matters which cannot be listed before roster benches or are directed to be listed before other Criminal Benches. However, mentioning of urgent matters (fresh/pending) of criminal jurisdiction shall be before DB-I only.
- 19. All matters to be heard by Commercial Appellate Division pending before erstwhile DB-II presided over by Hon'ble Mr. Justice Vibhu Bakhru shall stand transferred to present DB-VIII.
- 20. All matters to be heard by Commercial Appellate Division pending before erstwhile DB-VI presided over by Hon'ble Mr. Justice Subramonium Prasad shall stand transferred to DB-II.
- 21. All fresh Bail Applications, Criminal Leave Petitions, Criminal Appeals, Criminal Writ Petitions, Criminal Revision Petitions, Criminal Misc. Main Cases shall be equally distributed amongst Hon'ble Mr. Justice Sanjeev Narula, Hon'ble Mr. Justice Arun Monga, Hon'ble Ms. Justice Neena Bansal Krishna, Hon'ble Ms. Justice Swarana Kanta Sharma, Hon'ble Mr. Justice Amit Mahajan, Hon'ble Mr. Justice Girish Kathpalia, Hon'ble Mr. Justice Ravinder Dudeja and Hon'ble Mr. Justice Ajay Digpaul.
- 22. All matters of the year 2025 pending before the Court of Hon'ble Mr. Justice Amit Sharma shall stand transferred to the Court of Hon'ble Mr. Justice Arun Monga.
- 23. All matters of the year 2025 pending before the Court of Hon'ble Ms. Justice Shalinder Kaur shall stand transferred to the Court of Hon'ble Mr. Justice Ajay Digpaul.

- 24. A dedicated Bench for hearing old Criminal Appeals has been constituted in compliance of the orders passed by Hon'ble Supreme Court of India in suo motu Writ Petition (Crl.) No.4/2021.
- 25. Cases of the convicts in jail, whose sentence is about to be completed or have completed the substantial period of the maximum sentence of the offence charged against them, shall be taken up on priority basis and every endeavor should be made to dispose of the same expeditiously.

Dated : 18.7.2025

Sd/-(Devendra Kumar Upadhyaya) Chief Justice